

**Report of Khadi and Village
Industries Committee**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Report of the Khadi and Village Industries Committee. [*Placed in Library. See No. LT-1199/68.*]

Notification under Industries (Development and Regulation) Act, etc.

SHRI RAGHUNATH REDDI : I beg to lay on the Table :—

- (1) A copy of Notification No. S. O. 1338 published in Gazette of India dated the 10th April, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951. [*Placed in Library. See No. LT-1200/68.*]
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1201/68.*]
- (3) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :—
 - (i) The Cost Accounting Records (Cycles) Second Amendment Rules, 1967, published in Notification No. G. S. R. 84 in Gazette of India dated the 13th January, 1968.
 - (ii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1967, published in Notification No. G. S. R. 85

in Gazette of India dated the 13th January, 1968.

- (iii) The Cost Accounting Records (Cement) Second Amendment Rules, 1967, published in Notification No. G. S. R. 86 in Gazette of India dated the 13th January, 1968.
- (iv) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1968, published in Notification No. G. S. R. 1192 in Gazette of India dated the 30th March, 1968. [*Placed in Library. See No. LT-1202/68.*]
- (4) Two statements showing reasons for delay in the Notifications mentioned at item No. (3) above.

**Annual Report of National Coal
Development Corporation Limited
and Government Review
thereon**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : On behalf of Shri P. C. Sethi,

I beg to lay on the Table :—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1966-67 (Hindi and English versions).
 - (ii) Annual Report of the National Coal, Development Corporation Limited, Ranchi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1203/68.*]
- (2) A copy of Government Resolution No. C2-8(7)/67, published in Gazette of India dated the 20th April, 1968, extending the period for submission of the final Report

of the National Coal Development Corporation Committee (Hindi and English versions). [Placed in Library. See No. LT-1204/68]

SHRI NATH PAI (Rajapur) : You may direct him so that we may be supplied with copies.

MR. SPEAKER : I am asking him.

12.29 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : I have to inform the House that the Business Advisory Committee at its meeting held yesterday decided as follows :—

- (1) the motion regarding the statement made by the Minister of Home Affairs on the 6th May, 1968 about the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans might be discussed on Wednesday, the 8th May, 1968 from 5 P. M. to 7 P. M.
- (2) One hour might be allotted for the motion for reference of the Lok Pal and Lokayuktas Bill to a Joint Committee.
- (3) As far as possible, the session need not be extended beyond the 10th May. In case, however, urgent Government business put down for Friday, the 10th May, 1968 was not finished on that day, the House might sit also on Saturday, the 11th May, 1968 to transact the urgent business which cannot be postponed to the next session.

These are the decisions of the Business Advisory Committee.

श्री मधु लिमये (मुंबेर) : अध्यक्ष महोदय मेरी एक प्रार्थना है। कल भी मैंने दो दफे कहा था कि जिस हलफनामे को लेकर भ्राज प्रस्ताव दिया गया है, क्या उसकी नकल सदस्यों को दी जायेगी ताकि सदस्य लोग उस पर ठीक से बहस कर सकें ?

MR. SPEAKER : It will be given.

SHRI BAL RAJ MADHOK (South Delhi) : This point was made yesterday.

12.31 hrs

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL

Appointment to Joint Committee

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : I move :—

“That this House do appoint Seth Achal Singh to the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, in the vacancy caused by the resignation of Shrimati Vijaya Lakshmi Pandit.”

MR. SPEAKER : The question is :

“That this House do appoint Seth Achal Singh to the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, in the vacancy caused by the resignation of Shrimati Vijaya Lakshmi Pandit.”

The motion was adopted

12.32½ hrs.

ESTATE DUTY (AMENDMENT) BILL —Contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : Mr. Speaker, Sir, yesterday a point was raised in the House that the